

A

M/s. P.L. Nayak
Smt. Mrs. S. J. N. Jellal
CAT 11/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK
NEW DELHI

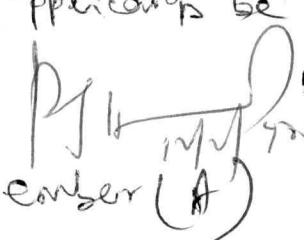
O.A.T.A. No. 32 1990

Biswanath Pal Sethia Applicant(s)

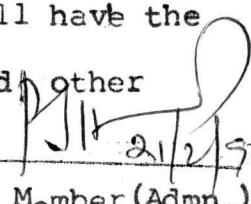
Versus

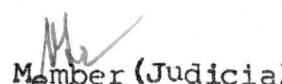
Union of India Respondent(s)

Sr. No.	Date	Orders
1	12.2.90	<p>Put up this case on 21/2/90 for Admnition as prayed for on behalf of Mr. V. Prithivi Raj, learned Counsel for the applicant.</p> <p>Separate M.R. Petition for permission to file an application for all applicants be filed in the mean time.</p>
2	21.2.90	<p>On behalf of the applicants a memo is filed for withdrawing the application and Mr. V. Prithivi Raj submits that there is likelihood of an amicable settlement, so he does not like to proceed with the case at present and he may be given liberty to approach this Tribunal in case no amicable settlement is reached. The prayer of the applicants to withdraw the application is allowed. They will have the liberty to file xx fresh application provided other conditions of law are satisfied.</p>


Member (A)


Member (J)


Member (Admn.)


Member (Judicial)